

(c) if so, how these are different from those submitted by the earlier Chief Election Commissioner; and

(d) whether Government have consider all these proposals and by what time Government are likely to accept these proposals?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL):

(a) Yes, Sir. Proposals have been received from the Election Commission on the 30th September, 1982.

(b) to (d). These proposals include two new recommendations relating to the amendment of the Constitution for enhanced privileges and safeguards in the matter of the secretariat of the Commission and amendment to the Representation of the People Act, 1951 for inclusion of 'defections' as one of the grounds for disqualification. The other proposals now received from the Commission contain deviations and departures in certain respects from the proposals submitted by the earlier Chief Election Commissioner. The proposals being large in number, without a proper and careful study, it may not be possible to clearly and specifically indicate the exact nature and scope of the differences in these proposals. Nor would it be possible to indicate any time limit in this behalf as they would have to be considered by the Cabinet Committee and would involve discussion with political parties and, where necessary, with the State Governments also.

Effects of Bidthi Hydro Project

1374. SHRI B. V. DESAI:

SHRI T. R. SHAMANNA:

Will the Minister of ENERGY be pleased to state:

(a) whether Bidthi Hydro Electric Project which was to be taken up near Sirsi in the Western Ghats will disrupt the social and economic fabric

of a large population as vast areas of forest land would be submerged besides posing a threat to the existence of 90 species of birds and rare wild animals;

(b) whether according to a study from the economic point of view, the benefit cost ratio for this project was well below the Planning Commission norms implying that the project is economically not viable;

(c) whether a Memorandum in this regard was submitted to the Karnataka Government;

(d) whether in view of great criticism, the Karnataka State has been asked by the Centre not to set up this project; and

(e) if so, the reaction of the Karnataka Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (e). The Bidthi (Gangavali) Hydroelectric Project (2x105MW) has already been sanctioned by the Planning Commission in April 1979 after the scheme was cleared from environmental angle by the Deptt. of Ecology. However, the State Govt. has intimated that the Bidthi (Gangavali) Hydroelectric Project has not been progressing due to the agitation by the people of Uttar Kannada district, who apprehend that by commissioning of this project the ecological balance of the area would be affected. Accordingly, the State Govt. have constituted a Technical Committee under the Chairmanship of Shri H. V. Narayana Rao, Retired Chairman of Karnataka Electricity Board to carry out further studies so as to clear these apprehensions.

In a recent communication, the project authorities have intimated that further action on the project

implementation would be taken after a decision in the matter is taken by the State Govt.

While clearing the project, firm annual energy generation was assessed as 1040 million units and cost of generation at 14.4 paise per Kwh. This cost of generation is very much cheaper in comparison to the cost of generation from thermal stations.

Block Headquarter Shaving P.C.Os.

1375. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether all the Block Headquarters for 5011 Blocks of the country have been provided P.C.Os, as Block Headquarters has been accepted as a category station for the purpose of this facility by Government;

(b) if not, the number and names of Headquarters which are still without this facility; and

(c) the likely date by which P.C.Os. would be provided to all the remaining Block Headquarters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) No, Sir. It is presumed that the Member is referring to the Community Development Blocks in the country.

(b) The information is given as per Annexure.

(c) The P.C.Os. in the remaining Block Headquarters will be provided progressively during the Plan period, taking into consideration the financial/material constraints and other priorities.

STATEMENT

Number and names of Block Headquarters without P.C.Os. facility.

Sl. No. Name of Block Headquarters.

(BIHAR CIRCLE)

1. Badagaon
2. Inchargarh
3. Bahragora.
4. Mazhgaon
5. Satgawn
6. Tandwa
7. Birni
8. Madhuban
9. Thakraha
10. Bhandana

(JAMMU AND KASHMIR CIRCLE)

11. Antholi
12. Bagatikanipur
13. Fathapora
14. Malanoo
15. Namla
16. Nowpanehi

(MADHYA PRADESH CIRCLE).

17. Koilibeda
18. Urchha
19. Wadrafnagar

(NORTH EASTERN CIRCLE) (ARUNACHAL PRADESH).

20. Kalaktang
 21. Nafra Buragaon
 22. Lumla
 23. Tingbu Mukto
 24. Pakka Kessang.
 25. Bameng
 26. Chuyangtajo.
 27. Rags
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